The Punjab Suppression of Indecent Advertisements Act, 1941

Act 7 of 1941

Keyword(s):
Advertisement, Syphilis, Nervous Debility, Gonorrhea

THE PUNJAB SUPPRESSION OF INDECENT ADVERTISEMENTS ACT, 1941.

CONTENTS

Sections

1. Short title.

2. Interpretation.

3. Proceedings against persons affixing, etc. indecent pictures, or printed or written matter.

4. Proceedings against persons sending others to do the acts punishable under section 3.

5. Power to seize, remove, deface or destroy pictures or printed or written matter of an indecent nature.

6. Police officer may arrest on view of offence.

7. Saving.

THE PUNJAB SUPPRESSION OF INDECENT ADVERTISEMENTS ACT, 1941

PUNJAB ACT NO. 7 OF 1941.

[Received the assent of His Excellency the Governor on the 3rd April, 1941, and was first published in the Government Gazette (Extraordinary) Punjab of the 30th April, 1941]

<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1941</td>
<td>7</td>
<td>The Punjab Suppression of Indecent Advertisements Act, 1941</td>
<td>Amended by the Adaptation of Laws Order, 1950 Amended by Punjab Act 25 of 1964*</td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Extended to Pepsu Territory by Punjab Act 18 of 1958*</td>
</tr>
</tbody>
</table>

An Act to suppress Indecent Advertisements

It is hereby enacted as follows:—

1. This Act may be called the Punjab Suppression of Indecent Advertisements Act, 1941.

2. For the purposes of this Act any advertisement relating to syphilis, gonorrhoea, nervous debility or other complaint or infirmity arising from or relating to sexual intercourse shall be deemed to be printed or written matter of an indecent nature.

3. (1) Whosoever affixes to, inscribes or stencils on any house, building, wall, hoarding, gate, fence, pillar, post, board, tree, or any other thing whatsoever so as to be visible to a person being in or passing along any street, public highway or foot-path, and whoever affixes to, inscribes or stencils on any public latrine or urinal, or exhibits to public view in the window of any house or shop, any picture or printed or written matter which is of indecent

*For the Statement of Objects and Reasons, see Government Gazette (Extraordinary), Punjab, 1941, page 56 ; for Proceedings in Assembly, see Punjab Legislative Assembly Debates, Volume XVII, pages 310-311.

For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page 546A.

*For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1964, pages 935-37.